

**SPECIAL BENCH**

**ITEM NO.117**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.20/ALD/2023 IN CA (CAA) No.21/ALD/2023**  
**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 6<sup>th</sup> June, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>T N S HOTELS AND RESORTS PVT LTD WITH MIRZA INTERNATIONAL LTD.</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Kartikeya Goel, Adv. : *For the Petitioner Companies*
- Sh. Ajit Kr. Singh, AOL : *For the O.L., Alld.*
- Sh. Anurup Dutta, Proxy for : *For the RoC*  
Sh. Shivendra Bahadur Singh, CGSC
- Sh. Niraj Kumar Singh, Adv. for : *For the I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.

**ORDER**

Ld. Counsels representing their respective parties are present.

- 1.** The reports on behalf of the ROC, RD and Official Liquidator have already been filed.
- 2.** Ld. Counsel representing the Income Tax Department seeks and is granted two weeks' time to file its report positively within a period of two weeks by serving an advance copy to the opposite side.
- 3.** Let the matter be adjourned for further hearing on 11<sup>th</sup> July, 2024 before the Regular Bench.

***-Sd-***

**(Umesh Kumar Shukla)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**6<sup>th</sup> June, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*